

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH ALLAHABAD.

Original Application No. 1168 of 2001.

Monday, this the 06th day of January, 2003.

Hon'ble Mr. Justice R.K. Trivedi, V.C.

Hon'ble Maj Gen KK Srivastava, A.M.

Ramesh Chandra Pathak

son of Sri Surya Narain Pathak,

resident of Village: Huruwa Post Dewari- samghat

District Mirzapur.

.....Applicant.

(By Adv:- (Sri B.P. Singh)

Versus.

1. Union of India
through Secretary, Ministry of Communication,
Dept. of Telecom, New Delhi.
2. Bharat Sanchar Nigam (A Govt. of India
Enterprise) through its' Chairman,
Sanchar Bhawan 20, Ashok Road, New Delhi.
3. Chief General Manager, Tele-Communication,
(Eastern Region), Lucknow.
4. Tele-communication, District Manager/(TDM),
Mirzapur.
5. Tele-communication, Divisional Engineer/(TDE),
Mirzapur.

.....Respondents.

(By Adv: Sri R.C. Joshi)

Alongwith

Original Application No. 148 of 1999.

Vanaspati Patel

son of Sri R.P. Patel,



Resident of Gram Kalu Ka Purwa,
Post Khauri, District: Allahabad (At present working under
SDO(I), Tele-communication, Sonbhadra).

.....Applicant.

By Adv:- (Sri V.K.Goel) Sri B.P.Singh)

Versus.

1. Union of India
through Secretary (Telecommunication),
New Delhi.
2. Chief General Manager (Telecommunication)
Eastern Region, Lucknow.
3. Telecommunication District Manager/TDM,
Mirzapur.
4. Telecommunication Divisional Engineer,
(TDE), Mirzapur.

.....Respondents.

(By Adv: Sri S.Chaturvedi)

IN

Original Application No.147 of 1999.

Ram Prasad son of Sri Tulsi Prasad
resident of Village Aunawa Paranpur,
Post Office Aunawa Khurd,
District Ravidas Nagar.

(At present working as Divisional Engineer(TC),
Mirzapur).

.....Applicant.

(By Adv: Sri V.K. Goel) Sri B.P.Singh)

Versus.

1. Union of India
through the Secretary,
(Telecommunication) New Delhi.



2. Chief General Manager (Telecommunication),
Eastern Region, Lucknow.
3. Tele-Communication District Manager (TDM),
Mirzapur.
4. Tele-Communication Divisional Engineer/TDE,
Mirzapur.

.....Respondents.

(By Adv: Sri S Chaturvedi)

alongwith

Original Application No.358 of 1999.

Mata Prasad

son of Sri Gaya Prasad,

resident of Gram and Post Amiliya Kalan,

District Allahabad.

.....Applicant.

(By Adv: Sri V.K. Goyal/Sri B.P.Singh)

Versus.

1. Union of India
through the Secretary (Tele-Communication)
New Delhi.
2. Chief General Manager (Tele-Communication)
Eastern Region, Lucknow.
3. Tele-Communication District Manager/TDM,
Mirzapur.
4. Tele-Communication Divisional Engineer/TDE,
Mirzapur.

.....Respondents.



(By Adv: Sri Satish Madhyan)

ORDER

(By Hon'ble Mr. Justice R.R.K Trivedi, V.C.)

In these ^uU.A.s, relief has been prayed against Bharat Sanchar Nigam Ltd. which is a Corporation. As no notification under section 14(2) of Administrative Tribunals Act 1985 has been issued by the Central Government, ^uThis Tribunal has no jurisdiction; The legal position in this regard ^uhas been settled by ^ua Division Bench of Delhi High Court in writ No.2027/01 decided on 24.08.01 and by a Division Bench of Bombay High Court in ^uWrit Petition No.2112/03 ^uto Writ Petition No.2122 of 2003 ^ureported in 2002(3) ^uA.T.J. page-1. In the circumstances, these ^uU.A.s ^uwere dismissed as not maintainable. ^uNo order as to costs.